

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/1642/2017

Date of Order: 17.01.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Ashish Kumar Paul, son of late Khitish
Chandra Paul, saradapalli, Azimganj,
P.O.Azimganj, P.S.Jiaganj, District-
Murshidabad, Pin- 742111.

The applicant was served as a Technician Grade –I, in C&W Department of Howrah Division and he was retired from Railway Service on 31st January, 2017 from Azimganj but the Railway did not grant the benefit of the promotion to the post of Senior Technician from Technician Grade-I which the applicant is entitled.



.....Applicant.

1. The Union of India, service through the General Manager, Eastern Railway, 17, Netaji Subhas Road, Kolkata – 700 001.
2. The Divisional Railway Manager, Eastern Railway, Howrah Division, Howrah- 700001.
3. The Senior Divisional Personal Officer, Eastern Railway, Howrah Division, Howrah- 700 001.
4. The Assistant Personal Officer- (2) for Senior Divisional Personal Officer, Eastern Railway, Howrah Division, Howrah- 700 001
5. The Senior Section Engineer (C&W), Azimganj

Railway Station, Post Office- Azimganj,
 Police Station- Jiaganj, District- Murshidabad,
 Pin- 742122.

.....Respondents.

For the Applicant : Mr. H.A. Rashid, Counsel

For the Respondents : Ms. Gopa Roy, Counsel

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Heard learned counsel for applicant and respondents.

2. Learned counsel for applicant submits that this application has been filed for granting benefits of the promotion to the post of Senior Technician (G.P Rs. 4200/-).

Learned counsel for applicant also submits that the representation dated 10.10.2017 (Annexure A-4 to the OA) is pending for consideration before the Respondent No. 2 i.e. the Divisional Railway Manger, Eastern Railway, Howrah.

3. Learned counsel for respondents is heard.

4. Without entering into the merits of this case, we hereby direct the Respondent No. 2 to dispose of the representation (Annexure A-4 to the OA) dated 10.10.2017 (subject to the fact that the representation has been received, at his end), within a period of six weeks from the date of receipt of the order.

5. It is needless to say that the order should be reasoned and speaking and it should be based on extant rules and regulations of the respondent authorities. An opportunity may be given to the applicant to be heard.

6. In case the decision of the respondent authorities is in favour of the applicant, consequential benefits, if any, may be released, within a period of eight weeks thereafter.

7. Accordingly, OA is disposed of. No order on costs.

(Dr. Nandita Chatterjee)
Member (A)

(Manjula Das)
Member (J)

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